

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) Yes, Sir. Hon'ble Delhi High Court has rejected a petition filed by the Indian Olympic Association (IOA) and a few National Sports Federations (NSFs), to stay the operation of the order dated 01-05-2011 issued by the Government, which imposes age and tenure limit in respect of office bearers of the IOA and NSFs. So far around 25 NSFs have conveyed their acceptance to follow the age and tenure limits prescribed by the Government. The Badminton Association of India and the Swimming Federation of India have been issued with show cause notices for de-recognition for want of compliance with the age and tenure limits prescribed by the Government.

(c) and (d) The Government has brought out a National Sports Development Code of India, 2011 which covers the promotion of good governance practices in sports, including proper management of NSFs. The code covers all major aspects of sports governance such as free and fair elections, financial accountability, anti-doping measures, prevention of sexual harassment of women in sports, prevention of age fraud in sports, and declaration of all NSFs, including IOA as public authorities under the Right to Information Act, 2005.

Assistance to organizations for sports infrastructure

1698. SHRI T.M. SELVAGANAPATHI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that Government is considering to provide assistance to organizations to set up sports infrastructure;

(b) if so, the details thereof;

(c) whether it is also a fact that many such proposals are pending with Government for many months; and

(d) if so, the details thereof and the steps taken by Government to clear those proposals?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) The Ministry launched a new scheme entitled "Assistance for Creation of Urban Sports Infrastructure" during the current financial year 2010-11 as a pilot scheme for two years before it is considered for conversion to a regular scheme after due evaluation. There is a budget

allocation Rs. 15.00 crore under this scheme. The following entities will be eligible to receive assistance for creation of sports infrastructure under this scheme *i.e.* State Government, Local Civic Body, Schools, Colleges and Universities under Central/State Government and Sports Control Boards.

(c) and (d) The details of proposals received very recently from the State Governments are given in the Statement (*See below*). Depending upon the viability of the proposal and availability of budget, admissible financial assistance will be provided to the states.

Statement

Details of proposals received very recently from the State Governments

S.No.	State/UT	Name and location of the Project
1	2	3
1.	Rajasthan	Multipurpose Indoor Hall at Jodhpur.
2.	Himachal Pradesh	Synthetic Hockey Field at Indira Stadium, Una, HP.
3.	Chhattisgarh	i) Multipurpose Hall, Besides Directorate of Sports and Youth Welfare Khel Bhawan, Science College Campus, Raipur. ii) Synthetic Hockey field with normal lighting at Campus of Govt. High School, Jashpur.
4.	Punjab	i) Synthetic Athletic Track at Sangrur. ii) Multipurpose Indoor Hall at Taran Taran iii) Laying of Synthetic Hockey Surface alongwith sub base at Govt. Rajindra College, Bathinda.
5.	Haryana	i) University Stadium (with synthetic track at Guru Jambheshwar University of Science & Technology, Hissar. ii) Construction of Synthetic Track at Athletic Pavillion in Bhim Stadium at Bhiwani.
6.	Orissa	1. Synthetic Football Field at State Football Academy, Baripada, Distt. Mayurbhanj

1	2	3
		2. Synthetic Hockey Field at State Sports Academy, Bhubaneswar 3. Synthetic Athletic Track at Kalinga Stadium, Bhubaneswar. 4. 8-Lane Synthetic Athletic Track in the Bhubaneswar Sports Complex at Sankara, Sundargarh, Orissa.
7.	Madhya Pradesh	Synthetic Hockey field at Ranital Sports Complex, Jabalpur.
8.	Uttar Pradesh	1. Synthetic Hockey field at Nawab Zulfikar Ali Sports Complex, Distt., Rampur. 2. (a) Synthetic Hockey field. (b) Synthetic Athletic Track, and (c) Multipurpose Hall at Dr. Bheem Rao Ambedkar Sports Complex, Lalpur, Distt. Varanasi. 3. Synthetic Hockey field at Ch. Charan Singh Sports Stadium Chowk, Distt. Lucknow. 4. Synthetic Hockey Field at Dayanchand Sports Stadium, Distt. Jhanshi. 5. Synthetic Athletic Track at Madan Mohan, Malviya sports Stadium, Distt. Allahabad. 6. (a) Synthetic turf football ground, and (b) Synthetic Athletic Track at Guru Govind Singh Sports College Lucknow.
9.	Tamil Nadu	Synthetic Athletic Track & Multipurpose Indor Hall in one of the Districts where Sports Hostels for Girls is functioning.
10.	Mizoram	i) Synthetic Athletic Track At Zobawk State Sports Complex

1	2	3
		ii) Synthetic Hockey Field Near Chite River at the Eastern Side of Aizawal City iii) Synthetic Turf Football ground at Ramhlun Sports Complex At Ramhlun Veng, Aizawal. iv) Multipurpose Hall at Mission Veng in Aizawal City at Mission Veng in Aizawal South Area.
11.	West Bengal	i) Upgradation/renovation of Salt Lake Football Stadium, Kolkatta. ii) Upgradation of Sports Medicine Centre. Kokatta. iii) Renovation/modification and modernization of Indoor Sports Complex (Khudiram Anushilan), Eden Gardens, Kolkatta.

Sale of complimentary tickets during CWG

†1699. SHRI BRIJLAL KHABRI:

SHRIMATI MAYA SINGH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the action taken against persons apprehended for selling complimentary tickets during the Commonwealth Games;
- (b) whether any Commonwealth Games officer was found to be involved therein;
- (c) whether it is a fact that Executive Board of the organizing committee distributed complimentary tickets in violation of rules; and
- (d) total value of the complimentary tickets distributed?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Organizing Committee (OC), Commonwealth Games 2010 has informed that no such incident was reported to them. However, a few incidents were reported to Delhi Police for selling of tickets by unauthorized persons and they had taken necessary action under the provisions of Law.

(b) No, Sir.

†Original notice of the question was received in Hindi.